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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. 1081/93

New Delhi, this the 26th October, 1994.

Hon'ble Shri J.P.Sharma, Member (J)
Hon'ble Shri B.K.Singh, Member (A)

Lajpat Rai s/o Sh. Behari Lal
r/o 68/7, Ashok Nagar,
New Delhi - 110 016.

...Applicant
By Advocate: Sh. S.R.Dwivedi.

Versus

1. Union of India, through the
Secretary, Deptt. of Posts
M.O. Communication, Dak Bhawan,
New Delhi - 110x001.
2. The Chief Post Master General,
Delhi Postal Circle,
Meghdoot Bhawan,
New Delhi - 110 001.

...Respondents.

By Advocate : Shri Madhav Panikar.

ORDER (ORAL)

HON'BLE SHRI J.P.SHARMA, MEMBER (J).

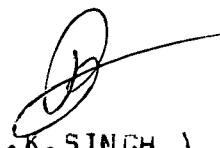
In this application filed by the applicant in May, 1993 while working as Accountant in the office of New Delhi Sorting Division prayed for the grant of the reliefs that he should be given the benefit of promotion as L.S.G. w.e.f. 1st October, 1968.

The notice was issued to the respondent's counsel Sh. Madhav Panikar who pointed out that the applicant is not entitled to the grant of relief and is not governed by the earlier judgements referred to by the applicant in the grounds of the original application.

Shri S.R.Dwivedi counsel for the applicant has not been presenting himself in the case and on 20th October, 1994

applicant appeared in person and desired that he would like his counsel Sh. S.R.Dwivedi to appear on the next date. The matter was, therefore, adjourned to 24th October, 1994 and on that date Sh. Dwivedi also not well so that matter has been taken up today. Shri S.R.Dwivedi for the applicant as counsel states that the applicant has not furnished the details which he desired from the applicant and so he is not pressing this application.

The application, therefore, is dismissed as withdrawn. However, this will bar ^{of} the filing of the fresh application by the applicant. Under these circumstances the parties to bear their own cost.


B.K. SINGH
MEMBER(A)
J.P. SHARMA
MEMBER(J)